(b) and (c) Yes, Sir. Delhi Police have imparted training to their 96 officers of the rank of Assistant Commissioners of Police and Insptectors of Police in operation of the noise level meters. During the last three months from 1st April, 2004 to 30th June, 2004, Delhi Police prosecuted 78 persons under sections 28 and 112 of the Delhi PoliceAct, 1978 and section 133 of "the Code of Criminal Procedure, 1973" for causing noise pollution and imposed in all a fine of Rs. 37,93,500/- under the Motor Vehicles Act, 1988 for using pressure horns, etc.

## Fencing at Indo-Bangladesh border

337. SHRIMATI VANGA GEETHA: SHRI RAVULA CHANDRASEKAR REDDY:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether barbed wire fence along the Indo-Bangladesh border has been completed;
  - (b) the target for completion of the fence; and
  - (c) the reasons for not completing by 2003 as scheduled earlier?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. REGHUPATHY): (a) to (c) No, Sir.

Originally, the target for completion of the barbed wire fence was 2007, and not 2003. This was revised and advanced to year 2006.

## Talks on J & K

- $\dagger$ 338. SHRI RAM JETHMALANI: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether it is a fact that Government have taken a decision to hold talks on the present situation of Jammu and Kashmir State with Pakistan, separatist terrorist organisations as well as the elected representatives of the Jammu and Kashmir State;
- (b) if so, whether Government have identified people belonging to different categories for talks and have invited them for the same;
  - (c) if so, the details of the persons so identified; and
- (d) the names of the groups with whom talks are likely to be held alongwith the dates on which talks will be held?

<sup>†</sup> Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SRIPRAKASH JAISWAL): (a) Yes Sir, the Government intends to pursue a dialogue with all groups and with different shades of opinion in Jammu & Kashmir on a sustained basis, in consultation with the democratically elected State Government. The Government is also committed to peaceful settlement of all bilateral issues with Pakistan.

(b) to (d) The Government already had two rounds of talks with the Hurriyat then headed by Maulana Abbas Ansari and further talks would be held with the Hurriyat and other groups in the State which come forward for talks, on dates convenient to them, in consultation with the democratically elected State Government.

## **Abrogation of POTA**

- 339. SHRI KALRAJ MISHRA: Will the Minister of HOME AFFAIRS be pleased to state:
- (a) whether in the light of reports about misuse of POTA by different State Governments, Government have examined the desirability of abrogating this Act;
  - (b) if so, what decision has since been taken in the matter; and
- (c) what line of action in this regard has been incorporated in the Common Minimum Programme?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SRIPRAKASH JAISWAL): (a) and (b) Yes Sir. The Government has initiated action in the matter of repeal of POTA.

(c) The Common Minimum Programme of the United Progressive Alliance (UPA) lays down that "the UPA has been concerned with the manner in which POTA has been grossly misused in the past two years. There will be no compromise in the fight against terrorism. But given the abuse of POTA that has taken place, the UPA Government will repeal it, while existing laws are enforced strictly."

## Responsibility of internal security to CRPF

- $\dagger 340.$  SHRI P. K. MAHESHWARI: Will the Minister of HOME AFFAIRS be pleased to state:
  - (a) whether the process of handing over the responsibility of complete

<sup>†</sup> Original notice of the question was received in Hindi.